



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1278/2023

RAVINDRA SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

[ONLY I.A. NOS. 212993/2026 & 224969/2026 IN CRIMINAL APPEAL NO. 1431/2019 ARE LISTED UNDER THIS ITEM]

WITH

Crl.A. No. 1431/2019 (II)

IA No. 224968/2026 - EXEMPTION FROM FILING O.T.

IA No. 212996/2026 - EXEMPTION FROM FILING O.T.

IA No. 212993/2026 - GRANT OF BAIL

IA No. 224969/2026 - GRANT OF BAIL

Date : 06-10-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Appellant(s) Mrs. Prabhati Nayak, Adv.
Mr. Umakant Misra, Adv.
Mr. Debabrata Dash, Adv.
Ms. Apoorva Sharma, Adv.
Ms. Aditi Gouda, Adv.
Mr. Niranjana Sahu, AOR

Ms. Charu Ambwani, AOR

Mr. Jagjit Singh Chhabra, AOR
Mr. Jasraj Singh Chhabra, Adv.

For Respondent(s) Mr. Ankit Goel, AOR
Ms. Abha R. Sharma, AOR

Mr. Ajay Agarwal, A.A.G.
Mr. Yasharth Kant, AOR
Mr. Krishna Pandey, Adv.
Ms. Sonal Kushwah, Adv.
Mr. Abhinav Sharma, Adv.

Mr. Babul Kumar, Adv.
Mr. Anjani Singh, Adv.
Mr. Rajeev Kumar, Adv.
Mr. Arularasan S, Adv.
Ms. Anupma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Crl. Appeal No.1431/2019

1. I.A. No.212993/2026 is preferred by Naresh Singh, aged about 75 years and IA No.224969/2026 has been moved by Rajjan Lal, aged approximately 75 years. Prayer for bail is moved on the ground that similarly placed appellants namely Ravindra Singh, Shailendra Singh and Narendra Singh, have already been enlarged on bail, whereas one more co-convict Jai Deo Singh has already been granted pardon by Hon'ble Governor of State of Uttar Pradesh.

2. Mr. Babul Kumar, learned counsel appearing for the legal heirs of deceased victim, vehemently opposed the prayer for grant of bail on the ground that if released, the appellants will threaten like the other appellant, Ravindra Singh, who had threatened the son of the deceased, after his release on bail.

3. Taking into account our orders dated 13.07.2026 and 23.09.2026, allowing prayer for grant of bail to the above mentioned co-convicts, as also for the reason that present appellants are also in the age group of more than 70 years approximately, we are inclined to allow the prayer for

grant of bail. Accordingly, we allow I.A. Nos.212993/2026 and 224969/2026 and direct that jail sentence imposed upon Naresh Singh and Rajjan Lal shall remain suspended and they be released on bail pending hearing of this appeal, subject to such terms and conditions as may be imposed by the trial court.

4. Considering the apprehensions raised by the son of the deceased victim, we further direct that appellant Naresh Singh and Rajjan Lal shall mark their appearance before the concerned police station between 11:00 AM to 1:00 PM on the first Monday of every month during pendency of the appeal, and they shall not indulge in any other criminal activity, nor they shall threaten the son of the deceased

5. List the appeal(s) for hearing in due course.

(MINI)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)